अस्थित अस्वाल ASHISH AGGARWAL अतिरिक्त जिला एवं सत्र त्यायाधीत-03 Addi. District & Sossions Judge.03 केनीय जिला — कुमरा नं. 143 किनीय जिला — कुमरा नं. 143 Central District. Room No. 143 प्रथम सल, तीस हजारी त्यायालय प्रथम सल, तीस हजारी त्यायालय First Froot, Tis Hazari Courts: दिल्ली

FIR No.: 77/19

PS: I.P Estate

State Vs. Mohd. Arif

U/s: 302/307/34 IPC & 25/54/59 Arms Act

22.06.2020

# Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh Mohd. Illias, Ld. Counsel for applicant/accused.

Ld. Counsel for accused is seeking interim bail of accused/applicant for two months on the ground that his wife is ill and has been advised surgery.

The report from IO has been received, however, the same is vague as it is not clear from the report that whether the surgery of wife is essential in nature or not.

In these circumstances, SHO/IO shall file the fresh report interalia mentioning whether the surgery of wife of accused is essential or not after verifying from concerned hospital.

IO shall file further report whether there is any other adult family member in the family of the accused to take care of wife of accused or not.

Put up for report and further hearing on 26.06.2020.



(Anuj Agrawal)
ASJ-03/Central/THC

KCHICH ACCARMAL माग्रिमा शिंहा मेर्न सार्न स्थानाम्महा-०३ Vigit District & Gosepone Indes 33 मेनम धारण प्रणास प्रणास सुरक्षीय प्रश्ना प्रणास स्वाधित स्वाधित क्षेत्रीय शिला प्रणास स्वाधित्य क्षेत्रीय शिला प्रणास स्वाधित स्वाधित क्षेत्रीय शिला प्रणासक क्षेत्रीय शिला प्रणासक स्वाधित स Ellel Lloot Te Harell Conte

FIR No.: 242/15 PS: Karol Bagh

State Vs. Amit Kumar @ Toni U/s: 302/174A/34 IPC

22,06,2020

### Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State Sh. Jag Pravesh Sharma, Ld. Counsel for

applicant/accused.

Ld. Counsel for applicant/accused is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee.

Report of IO as well as jail superintendent received.

As per the report of IO, however, there is no previous involvment of accused.

As per the report of jail superintendent, the conduct of accused is unsatisfactory and accused has been awarded punishment for fighting with fellow inmates in jail.

Therefore, it is clear that accused does not fulfill the criteria as laid down by high powered committee vide minutes dated 18.05.2020. In these circumstances, I am not inclined to grant interim bail to accused/applicant Amit Kumar. Hence, interim bail application of accused/applicant Amit Kumar is hereby dismissed.

Copy of the order be sent to Ld. Counsel for and accused and another copy of order be sent to jail

perin condent for information.

Digitally signed by ANUJ ANUJ AGRAMAL AGRAMAL Sebiors 200.06.22 Central District +0530 (Anuj Agehwal) ASJ-03/Central/THC 22,06,2020



FIR No.: 215/14 PS: Lahori Gate

State Vs. Nitin Tokas

U/s: 395/397/307/412/506/353/136/34 IPC &25/27 Arms Act

22.06.2020 Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Sunil Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused is seeking interim bail of the applicant/accused on the ground that the public witnesses examined in the instant case have not supported the prosecution version. It is further argued that co-accused has already been granted bail by the order of Sh. Deepak Dabas , Ld. ASJ vide order dated 29.05.2020. It is further stated that in view of current situation of pandemic, accused be granted interim bail.

On the other hand, Ld. APP for the State has vehemently opposed the interim bail application of applicant/accused Nitin Tokas submitting that presence of accused at the spot has been verified from the CCTV Footage near the place of occurrence.

Heard. Considered.

The offence involved inter alia is under section 395 IPC which has not been covered under the guidelines laid down by High Powered Committee vide minutes dated 18.05.2020 for grant of interim bail. Further vide minutes dated 20.06.2020 of High Powered Committee, it has been clarified that the offences under section 395 IPC and 364A IPC were deliberately omitted while devising the criteria of bail.

Considering the facts and circumstances of the case and in view of the gravity of the offence, I am not inclined to grant interim bail to the accused. Needless to say no question of parity urises in case of interim bail.

With these observations, the application of applicant/accused Nitin Tokas is hereby dismissed. Copy of the order be sent to Identificantly applicant/accused and another copy of order be sent to jail enintendent for information. ADIE

AGRAWAL (Anuj Agrawal)

ASJ-03/Central/THC 22,06,2020

ASHISH AGGAEV L अविरियत जिला एवं सत्र न्यायाना ग-03 Addl. District & Bessions Judge-03 केन्स्रेय जिला – कमरा में, 143 Gentral District, Room No. 143 प्रथम सल, तीस हजारी न्याद देव First Floor, Tis Hazari Course, Dalhi

FIR No.: 356/15 PS: Rajinder Nagar

State Vs. Pawan @ Paragi Lal

U/s:302 IPC

22.06.2020

# Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Michael Peter, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that this is an application seeking rectification in the order dated 10.06.2020 passed by Sh. Naveen Kasyap, Ld. ASJ. As per counsel, it was joint bail application of accused Pawan and accused Lallu Ram, however, due to certain inadvertent error, the name of the applicant/accused Pawan could not be mentioned in the said order.

After hearing Ld. Counsel and after going through the said order, I am of the view that the rectification/clarification can only be made by the concerned court who has passed the order dated 10.06.2020. In these circumstances, let the present application be placed before the court of Sh. Newsconkashyab, Ld.

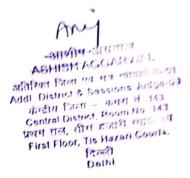
ASJ/THC for 23,06.2020.

AGRAWAL Date: 2020.06.22 15:44:05 +0530

Digitally signed by ANUJ AGRAWAL

(Anuj Agrawal) ASJ-03/Central/THC 22.06.2020





FIR No.: 44/18 PS: Hauz Qazi

State Vs. Akram Hussain U/s: 302/506 IPC

22.06.2020

### Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ashish Laroia, Ld. Counsel for applicant/accused.

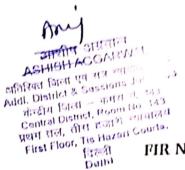
Report from concerned jail superintendent regarding conduct of accused not received despite directions given vide order dated 20.06.2020.

Same be called afresh for 25.06.2020.

Show cause notice shall also be also issued to concerned jail superintendent for non-compliance of directions

en vide order dated 20.06.2020.

ANUJ AGRAWAL Digitally signed by ANUJ AGRAWAL Date: 2020.06.22 15:44:30 +0530



FIR No.: 383/13 PS : Burari

State Vs. Gautam Jain & ors (Mukesh Kr. Sharma) U/s: 363/364A/302/468/471/120B IPC

22.06.2020

Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant/accused.

Report and custody warrant of applicant/accused received from concerned jail superintendent.

Ahlmad of this court has informed me that Ld. Counsel for applicant/accused called him and has requested for an adjournment for 30.06.2020 as he is not well.

request, put up for arguments on 30.06.2020.

ANUJ Digitally signed by ANUJ ACHIEVANIA Digitally signed by ACHIEVANIA Digital 2020.06.22 Central District 45:07 +0530 (Antiphagrawal)

ASJ-03/Central/THC 22.06.2020

ABHIGH AGGARGIAL अतिविक्त जिल्ला एव सन स्वायको । । Addl District & Sassions Judge (3) क्षेत्रीम जिल्ला - क्ष्मण ल (४) Control District Room No 143 प्रथम एल, तील हवादी समुदालन First Floor, Tia Hazari Courts, Beeff Daini

FIR No.: 456/15 PS : Nabi Karim

State Vs. Mohd. Izrail U/s: 302/120B/34 IPC

22.06.2020

# Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Kanhaiya Singhal, Ld. Counsel for

accused/applicant

Report of IO has been received. As per same, the address of accused is Village Dhankoul, PS Bapatti, Distt. Sitamarhi, Bihar.

Ld. APP for the State submits that he has made inquiry from the concerned IO who has informed him that said address of accused has been verified as per the record of police station.

The surety bond of accused has already been verified. In these circumstances, concerned jail superintendent is directed to release the accused on furnishing of additional personal bond of Rs. 25,000/- mentioning the said address (of

Bihar) of accused

ANUI AGRÁWAL Date: 2020,06,22

Digitally signed by ANUJ AGRAWAL

Additional Sessions Judge 052 +0530 Conta Buildgrawal)

ASG+03/Central/THC

22,06,2020

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FIR No.: 112/2019

PS: Wazirabad

State Vs. Karan Bhardwaj

U/s: 392/397/411 IPC

22.06.2020

# Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Piyush Pahuja, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused is seeking extension of interim bail granted vide order dated 02.05.2020 and thereafter extended vide order dated 23.05.2020.

Heard. Considered.

In the facts and circumstances of the case and in view of the guidelines laid down by high powered committee vide minutes dated 20.06.2020, the interim bail of accused/applicant Karan Bhardwaj is extended for further period of 45 days on the same terms and conditions as laid down in order dated 02.05.2020. The application stands disposed off accordingly.

Copy of the order be given dasti to Ld. Counsel for cursed applicant and another copy of this order be sent to

Additional Sessions Judge-03

Additional Sessions Judge-03

Additional Sessions Judge-03

AGRAWAL District ANUJ AGRAWAL

AGRAWAL Date: 2020.06.22

(Anuj Agrawal)

ASJ-03/Central/THC

22.06.2020

विभिन्न दिल्ला एवं सब म्यायाधिक-धी Addl Cistrict & Sessions Judge 03 केन्द्रीय रिवार - क्रमण न १४३ Central District Proof No 143 BRILLIAM CHE LOUGH METERS First Floor Tia Hezari Courts.

FIR No.: 98/19 PS:Gulabi Bagh State Vs. Samim

U/s: 364A/395/412/34 IPC

22.06.2020

Through video conferencing

Sh. Alok Saxena, Ld. Addl. PP for the State Present:

Sh. Chirag Khurrana, Ld. Counsel for

accused/applicant.

Ld. Counsel for accused/applicant submits that this is second bail application of accused seeking interim bail. It is stated that first interim bail application of accused/applicant was dismissed vide order dated 21.05.2020 passed by Ld. ASJ.

There is no change in the circumstances since passing of order dated 21.05.2020 except the continued custody of accused. Even otherwise, the offence involved is inter alia under section 364A IPC which is serious in nature and has not been included in the guidelines laid down by high powered committed vide minutes dated 18.05.2020.

In these circumstances, I am not inclined to grant interim bail to accused/applicant Samim. Hence, interim bail application of accused/applicant Samim is hereby dismissed.

os Judge-Copy of the order be sent to Ld. Counsel for pplicant/accused and another copy of order be sent to jail superintendent for information. Addition September 1991

Central District te: 2020.06.22 Central District te: 2020.06.22 15:46:44 +0530 (Antip Agrawal)

ASJ-03/Central/THC

22,06,2020

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अतिस्थित जिला एवं साथ व्यायकीश -03 Addl. District & Sossions Judge-03 केन्द्रीय जिला – कगरा में. 143 Cantral District, Room No. 143 प्रथम सल, सीस हजारी व्यायालय First Floor, Tis Hazari Courts.

> विदस्ती Deliil

FIR No.: 532/14

PS: Subzi Mandi

State Vs. Yoginder @ Joginder @ Jogga

U/s: 302/307/01/34 IPC

22.06.2020

# Through video conferencing

Present:

Judge-05

Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Yash Wahi, Ld. Counsel for accused/applicant.

Ld. Counsel for applicant/accused is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee.

Report of IO received. As per the report of IO, accused is in custody since 25.10.2014 and there is no previous involvment of accused in any other case.

However, report of jail superintendent is not received regarding the conduct of accused/applicant in jail.

Report be called from concerned jail superintendent regarding conduct of applicant/accused in jail and shall also file copy of his custody warrants by next date of hearing.

Put up on **26.06.2020**.

A Notificial Sessions Judge-03

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Date: 2020.06.22
15:47:06 +0530

(Anuj Agrawal) ASJ-03/Central/THC 22.06.2020